

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-07-2024 AT 10:30 AM**

CP(CAA) No. 35/230/HDB/2023
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Transcell Biolife Private Limited (Transferor Company) and 2 Others and
M/s. Transcell Biosciences Private Limited (Transferee Company) and their
Respective shareholders and creditors **...Petitioner**

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned Counsel Mr Anil Mukherji, for petitioner present through Video Conference.

Smt Kusum Yadav, Assistant RD from the office of RD present physically and states that report has been e-filed and physical copy will be filed during the course of the day and also stated that no compliances are required.

None for the OL. It is stated that the final report of OL has been filed and compliances pointed out by the OL have been complied.

Later Mr D Vasant Kumar Meshram, Assistant OL from the Office of OL present physically and reported that final report has filed.

Heard. **For orders on 01.08.2024.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)